

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRLMP. 7903/2016 in Criminal Appeal No(s). 41/2016

RANVIR SINGH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(for suspension of sentence and office report)

Date : 01/08/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

HON'BLE MR. JUSTICE ARUN MISHRA

For Appellant(s) Mr. Siddharth, Adv.
for Mr. Rajeev Sharma, AORFor Respondent(s) Mr. Vijay Shukla, AAG
Ms. Pragati Neekhara, Adv.
Mr. Vikas Bansal, Adv.UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the applicant/appellant.

No ground for suspension of sentence is made out.

The criminal miscellaneous petition for suspension of
sentence is accordingly dismissed.(Renuka Sadana)
Court Master(Parveen Kumar)
AR-cum-PS